

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 103
(IB)-3231(ND)/2019

Under Section: 9 of IBC.

In the matter of:

M/s Wishwa Mittar Bajaj & Sons	...	Applicant
Vs		
M/s Jai Krishan Estates Developers Pvt Ltd	...	Respondent

Order delivered on 12.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Applicant	: Mr. Raghavendra M. Bajaj, Adv. Mr. Shkeyas Mehkotra, Adv.
For the Respondent	: Mr. Aman Anand, Adv. Mr. Parth Kaushik, Adv.

ORDER

Learned counsel for the Corporate Debtor Mr. Ravi Tyagi states that due to inadvertent error Vakalatnama for the Corporate Debtor is filed in this matter and request to allow him to withdraw the same. Vakalatnama is allowed to be withdrawn and counsel is discharged. Mr. Aman Anand, appearing for Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days, reply within ten days, with copy in advance to the other side and rejoinder within five days thereafter, with copy in advance to the other side. Adjourned to 16.03.2020.

Sd/-
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

